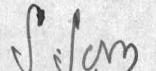
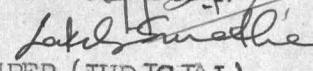


Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
16	7.3.97	<p>It is submitted on behalf of learned counsel for the petitioner that a short adjournment may be given for arguing the matter. Learned Senior Counsel Shri Ashok Mohanty submits that there is no cause of action in this case as the applicant has resigned from his post and has been relieved. In this connection he files the photo copy of the resignation dated 31.2.1997 and a forwarding letter dated 26.2.1997 which are taken on record. In view of the fact that the petitioner has resigned from the post, this petition has become infructuous and is therefore dismissed as infructuous. No costs.</p> <p style="text-align: right;">  S. Jam 1997 VICE-CHAIRMAN  Lakshmi MEMBER (JUDICIAL) </p>	